

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,**  
**NEW DELHI**

**Company Appeal (AT) No. 91 of 2019**

**IN THE MATTER OF:**

**M. Chandra Sekhar Rao & Ors.**

**...Appellants**

**Versus**

**MPR Refractories Ltd. & Ors.**

**...Respondents**

**Present: -**

**For Appellant: Mr. Arpit Shukla, Mr. Asad Hussain, Advocates**

**For Respondent: Mr. Anshuman Sharma, Mr. Satyam Shrivastava, Advocates  
for R-1,2.**

**O R D E R**  
**(Virtual Mode)**

**07.04.2021** In compliance of the earlier order the Memo of Appeal has been amended.

Learned Counsel for the Appellant has filed the Rejoinder and Respondent has filed the amended Reply on behalf of the Respondent Nos. 1, 2A, 2B, and 6 alongwith Affidavits and Annexures, which are taken on record.

Learned Counsel for the Appellant has concluded his argument. Learned Counsel for the Respondent has commenced his argument but due to paucity of time the argument remained inconclusive.

Learned Counsel for the Respondent intends to file Written Synopsis. He is permitted to do so.

Let the matter be fixed 'For Hearing' on **08<sup>th</sup> April, 2021** as part heard.

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Mr. Kanthi Narahari]**  
**Member (Technical)**